12.544 hrs.

STATE FINANCIAL CORPORA-TIONS (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill further to amend the State Financial Corporations Act, 1951.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the State Financial Corporations Act, 1951."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI: I introducet the Bill.

12.55 hrs.

RE. BUSINESS OF THE HOUSE

MR. SPEAKER: A suggestion has come that the discussion on STC should be for four hours instead of two hours. The BAC has fixed two hours for it.

SHRI JYOTIRMOY BOSU (Diamond Harhour): It is under Rule 184 It is substantive Motion.

MR. SPEAKER: Why don't you put that before the Business Advisory Committee?

SHRI JYOTIRMOY BOSU: I made a feeble attempt.

MR. SPEAKER. In my very presence it happed.

भी स्थापनत्वन विश्व (बेगुलराय) : टाइम फिक्स नहीं हुआ या MR. SPEAKER: The time fixed for Motion under rule 184 is 2 hours.

श्री सटल बिहारी बाजवेई (ग्वालियर): इस को ही जलाइये हाफ ऐन संबर डिस्कशन के बजाए । **मध्यक्ष महोदय** हाफ ऐन ग्रवर के बजाए इस को ही रख लेगे।

श्री एस॰ एम॰ बनर्जी (कानपुर) र इस के बारे मे श्री समर गृह से पूछ लीजियेगा। नहीं तो मुश्किल हो जायेगी।

MR. SPEAKER: I do not think he has come today. Is Mr. Samar Guha here? No. That is all right. I will try to accommodate the request made by the hon Members. Of course, you will have to persuade Mr. Samar Guha to postpone his Half-An-Hour discussion to some other day. Prof. Madhu Dandavate will persuade him. Of course, I can do it on my own also.

PROF. MADHU DANDAVATE (Rajapur): I can do it provided he is given some time some other day.

MR. SPEAKER: I will certainly accommodate him.

PROF. MADHU DANDAVATE: He is quite accommodative. You have a wrong impression about him.

MR. SPEAKER: He is your party Member. It should be your headache, not my headache.

PROF. MADHU DANDAVATE: #will be my pleasure, not my headache.

12.58 hrs.

INDIAN RAILWAYS (AMENDMENT)
BILL—contd.

MR. SPEAKER: We will now take up further consideration of the Indian Railways (Amendment) Bill. We have only 1 hour and 5 minutes left. We have to try to finish it within that period.

Shri Ambesh to continue his speech.

भी अपनेश (फिरोजावाद) सक्त्रका महोदय, मैं उस दिन जिक कर रहा था कि आज से दम वर्ष पूर्व जो वेलीज की लायविकिटी थी उस को हटा कर आप ने कैरिकर्स लाय-विसिटी में कन्वटं कर दिया था। मैं कहना

^{*}Published in Gazette of India Extraordinary, Part II, section 2, fasted 11-12-1972.

†Introduced with the recommendation of the President.

चाहता हूं कि बजाब इसकें कि मंत्री महोदय इस अमेडमेंट की लाते वह सारे के सारे ऐक्ट में ही प्रमेंडमेंट लाते क्योंकि वह प्राज से 80 वर्ष पूर्व बना था, तो ज्यादा अच्छा होता । वह केवल व्यक्तिगत राय नहीं है, मैं समझता हूं कि हाउस के बहुत से माननीय सदस्य इस बात से सहमत होंगे कि आज की परिस्थितियों में जो बिल 68 वर्षं पूर्वं वन्य या उस में मामूल परिवर्तन करने से ही रेलवे में सुधार हो सकता है।

ब्राज रेलवे ऐक्ट में कितने ही सुधार भावश्यक हैं। एक व्यापारिक संस्थान होते हुए भी जो फायदे की चीज थी बहु भाज नुक्सान में कन्बर्ट हो गई है। मैं समझता हूं कि जहां इसके लिये भीर कारण हैं, एक कारण यह कि हमारे यहां जो नियम -उप-नियम आज से वर्षी पहले से बने हुए थे हम भाज तक उन्हीं पर चलते भारहे हैं। परिस्थितियों के अनुसार हम उनको बदलने के लिये तैयार नहीं हैं।

भाज रेलवे मैं जो षाटे की समस्या भाती प्रभाव इस देश की अर्थ-है उसका व्यवस्था पर भी पड़ता है तथा राष्ट्र के जीवन परभी पड़ता है । आप हर दूसरे या तीसरे वर्ष किराया बढ़ाते हैं, इस लिये कि रेलवे को क्षति हो रही है, रेलवे बाटे में चल रही है । मैं प्रनुभव करता ह कि यदि रेलवे में कुछ सुधार हो जायें तो कोई वजह नहीं है कि वह बाटे में कले। रेल-बेज बहुं कीज हैं जिस के द्वारा धाप के बजट की अच्छी पूर्वि हो सकती है बगर्ते कि उस की व्यवस्था ठीक कर दी जाये।

Care was fireful to be religious to में बाहता हूं कि मंत्री महोदय इस क्रमंडबंट को सकर की क करावें परन्तु ंबह इस बात को जकर सोचें कि मात विन करते से कहीं ज्यापारियों की परे-मानियां ही महीं अस्ती ा है जीनता

हैं कि वह चाहते हैं कि कि वैगन्स का जो समाव है वह न रहे। वैगंज उपलब्ध हो यह हम भी चाहते हैं भीर व्यापारी भी चाहते हैं। लेकिन बैगंज उनकी माललादने के लिए नहीं मिल रहे हैं। मैं जिस जिले से आता हु वहां हम को रोज सुनने को मिलता है कि हमें ...

Indian Railways

(Amdt.) Bill

सन्वक महोदय : प्राप कितना समय मीर लेना चाहते हैं ?

भी प्रश्वेशः यही पांच सात मिनट ।

अध्यक्त महोदय : तब ग्राप लंच के बाद भपना भाषण जारी रखें।

We adjourn for Lunch to reassemble at 2.00 p.m.

13.00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha reassembled after Lunch at Five Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.] INDIAN RAILWAYS (AMEND-MENT) BILL-contd.

भी अन्वेश (फिरोजाबाद): उपाध्यक्ष महोदय, मैं झभी कह रहा था कि रेलबे में इस बारे में कुछ सुधार होना चाहिए कि व्यापारियों को बैगंब उपलब्ध हों और वे विना किसी कारण अविश्वित काल के लिए कहीं न वर्के। मंत्री महोदय के पास इतना बढ़ा रेलवे बोर्ड है । अन्होंने एक बहुत बड़ा हाथी पाल रखा है । उस में बहुत ज्यादा स्टाफ है। में समझता हूं कि रेखवे की बहुत बढ़ी पार्व स्टाफ़ पर खुने की खाती है। यह अमेत्रमेंट लामे से पहले बार्किर किन कारकों से बैगन्य मुक नहीं करते हैं। क्या नहीं महादय ने कभी इस

जिम्मेदारी स्टाफ्न भीर भविकारियों पर डालने की बात सोची है भीर वैगन्त के मुव न करने पर उन के खिलाफ़ कोई लिया है? কন্ত पहने सरकार ने वेलीज लायबिलिटी को केरियर्ज लायबिलिटी में कन्बर्ट किया था घौर किराये के रेट बढाये थे। अब मंत्री महोदय न्हाफ़्रेंज भीर डेमरेज के रेट बढ़ाने जा रहे है। इस तरह वह व्यापारियो की असुविधा को बढा रहे हैं। लेकिन मैं समझता हं कि वह भपने स्टाफ़ के प्र.त उदासीन हैं और यह नहीं सोचते है कि इस विषय में उनकी भी कोई जिम्मेदारी है। मेरा विश्वास है कि जब तक स्टाफ पर इस की जिम्मेदारी नही डाली जायेगी भीर उन के साथ सख्ती नही बरती जायेगी, तब तक रेलवे मे एफ़िशेंसी नहीं बढने वाली है।

कई बारऐसाहोता है कि झार० झार० में गलत डेसिकण्यन होता है। कभी किराये में कुछ ग़लती या हेरा फ़ेरी होती है। इस सिलिसिले में व्यापारी को महीनो चनकर लगाने पड़ते हैं। वह कहना है कि मेरे झाइटम में फ़ला चीज है और इमपर जो रिमार्क दिया हुझा है, वह ग़लत है। इन गलनफ़ह्मियों में महीनों गुजर जाते हैं। मंत्री महोदय को ये सब बातें ध्यान में रखनी चाहिए।

मैं समझता हूं कि सात दिन का समय क्यापारी के लिए बहुत कम है। इस के बाद रेलवे की एफिगोंसी बढ़ेगी, मुझे इस में सन्देह है। मुझे इस में शक है कि रेलवे को वैगन्ज मिल सकेंगे। इसका कारण यह है कि रेलवे नोटिस देगी और उस के बाद लोग कानून की झरण लेंगे और कोर्ट में जायेंगे। पोस्ट आफिसिख का हाल यह है कि महीनों तक विट्ठियां नहीं पहुंचती हैं। जहां तक बैंकों का सम्बन्ध है, मंत्री महोदय को भली-मांति मालूम' है कि नैशनलाइजेशन के बाद बैंकों की समस्यायें और बढ़ गई है ।

धाप बैक में जाइए, वहां का कर्मचारी यह समझता है कि भाज मेरी डयूटी नहीं है। व्यापारी की गर्ज है। अगर इस की गर्ज होगी भाएगा, बड़ी भच्छी बात है। सुबह से शाम तक भाप खड़े रहिए। व्यापारी यह समझता है कि ठीक है काम हो ही जायगा। वह कहते हैं लंच टाइम है, भाप ने देखा नहीं, तीन बजे रुपया जमा करना है, भाप एक एक के नोट ले भाए हैं। तो ये सब बातें व्यापारी के हित में नहीं होती।

इस देश का एक बात में बड़ा दुर्भाग्य है कि यह व्यापारी इनकम टैक्स में जाय तो वहां यह समझा जाता है कि चोर है, बेईमान है । सेल टैक्स में जाय तो वहां भी यही समझा जाता है । जहां कहीं भी जाय व्यापारी के प्रति एक ऐसी धारणा बना रखी है कि कुछ पूछिए मत । ग्रीर मैं एक बात बताऊं कि ग्रगर व्यापारी के पास फार मनी होगा तो वह किसी दिन सामने भा जायगा । परन्तु जो इस विभाग के लोग या दूसरे लोग इस से सम्बद्ध हैं उन का धनएकाउंट फार भौर एकाइउंट फार भी मनी मार्केट में कभी नहीं प्राता। तो इस दृष्टि से भी इस चीज को देखना चाहिए कि व्यापारी जो उत्पादन कर रहेहै, इस देश की एक बड़ी भारी जिस्मे-दारी सम्भाले हुए है , देश के उत्पादन में, भौर देश में उन का एक भच्छा स्थान होना चाहिए था। वह भाज नहीं है। मैं मंत्री जी से दो चार बातें पूछना बाहता हुं। भाज वह भ्रमेंडमेंट बिल ले माए हैं। बड़ी भच्छी बात है, भ्रमेंडमेंट करेंगे। मैं जानता हं कि वह दृढ़ संकल्प हो कर प्राए हैं भीर वह शायद हम लोगों की बात सुनना तो चाहेंगे लेकिन इस मामले में वह कोई रूरियायत करेंगे, इस की धाशा नहीं है, । लेकिन मैं यह कहना चाहुंगा: कि वह दोबारा इस बात को सोचें , इस दुक्ट-कोण से सीचें कि क्या यह केवल व्यापारी है जिसकी वजह के देरी क्रोड़ी है ।

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व्यापारी की यदि कुछ परसेंट जिम्मेदारी है तो ज्याचा जिम्मेदारी भ्राप के स्टाफ की ग्रीर भागके विभाग की है। भाग बह देखें कि यह पानी कहां भएता है और धन्य स्वानों पर ? धनर आप नै उस पानी भरने के दूसरे स्थान नहीं भाल्म किए तो यह बात तो जरूर है कि माल की विक्कत व्यापारी के लिए हो जायगी। उस को । उस से परेशानी ही जायगी परन्तु इससे वैगन्स के मिलने की जो धाप की म्राभिशाचा साइच्छा है भौर जो भाप की नैकनियत वैगन्स के मिलने की है उसकी पूर्ति हो सकेगी, मुझे इस वे बड़ा भारी सन्देष्ठ है। भीर यह पिछले दस वर्षी में भाप ने देख लिया है, बेलीज की लाय-बिलिटी बिस वृक्त कन्बर्ट की बी कैरियर्स सायविलिटी में, प्राप को बड़ा भारी विश्वास 30 दिन का समय निर्धारित करने के बाद पता नहीं क्या ग्राप भारी परि-'बर्तन , कर देगे , आमूल परिवर्तन कि हम को वैगन्स मिलने शुरू हो जाएंगे। लेकिन्। ग्राप ने परिणाम , भी देख लिया। यह पाप का एक दूसरा परीक्षण है। भाप इस परीक्षण में भी देख लीजिए कि भाप कितने सफल होते है। मेरा ऐसा ही विश्वास के कि जब तक कि भाष जिम्मे-दारी रेलवे के अधिकारियों पर नहीं रखेंगे • कोई कल्पाण होने बाला नहीं है ।

एक बात में भीर धनुमन, करता हूं।
समय कन मिलने से रेलने के संदर बीरी
नहींगी, अञ्चाबार बढ़ेगा, ऐसा नेरा कुछ
विकास है । अगर बीरी होती है तो
रेलने के छमर एक परिवाली धाती है,
रेलने की क्लेम का पैसा नेका पढ़ता
है और किलेने किली होते हैं यह आप
बीए क्लेम हैं और मैं जी जीनता हूं। किस
तंग्रह के 'यह बसेश्स वह रें हैं वह
सम को बता है जिस की बंबह है किसनी
विकास है जिस ही बंबह है किसनी

मैं मंत्री सहाँदय से कहूंगा, केवल दो तीन पहलू हैं जिनका वह विचार करें कि कहां तक इस में रेलवे के कर्मचारी जिम्मे-बार हैं, एक तो उन की देखें, दूसरे और कौन से ऐसे स्रोत हो सकते हैं जिसको प्रमार हम टैप करे तो हमारे बैगन्स की एफिश्येंन्सी बढ जायेगी। यह भी देखा जाय कि बैगन्स से माल के वहां पहुंच जाने के बाद कही ऐसा न हो कि उस की चोरी हो। इस सब बातों को देखा जाय तब भी इस में सुधार होगा वरना सात दिन कर देने से कोई सुधार नहीं हो सकेगा इस में मुझे विश्वास नहीं है।

श्री रामकंबर (टोक) . उपाध्यक्ष महोदय, भारतीय रेल सशोधन का भौर संशोधन करने के लिए जो रेल मती जीने विधेयक रखा मैं उस का विरोध करता हु। विश्वेयक मे जो सशोधन रखा गया है 7 दिन का यह व्यापारियों के लिए बहत ही भारी समस्या है व्यापारियो को पहले तो कठिनाई सबसे बड़ी यह है कि जिस तारीख को उनका माल उस स्टेशन पर माता है वह तारीख उन को पहले से , दो चार दिन पहले नहीं बताई जाती। उन मे काफी घोटाला होता है झौर सात दिन मे व्यापारी माल की पूरी जो रकम चुका देता है, उस का भूगतान करने मे भी बड़ी भारी कठिनाई होती है। मैं समझता हूं कि मली जी इस की जगह पर माल गोदामो की संख्या बढ़ा दें तो ज्यादा श्रण्छा है। जो रेलवें के अंदर माल की बोरी इत्यादि होती है उस के लिए भी सरकार ने एक सरीका बनामा इस के संदर लेकिन मैं समझता है कि वह चोरियां एकते के क्याय सौर ज्यांचा हो सकती हैं सात वित करने से । इस में सरकार ने अपनी जिल्लेशरी को टासा है। को चौदिना वहाँगह होसी हैं इन में बूनर प्रकारन सी बर्फ के मन्त्री तरह से उन का प्रवेश ही ती ठीक तरह से वर्त सकता है। भाज व्यापारियों १ के सामने नाना प्रकार की कठिनाईमां हैं। व्यपारी बाहे कितनी ही ईमानदारी से बले लेकिन सुमझा यही जाता है कि पता नहीं यह लाखाँ का मोटाला कर रहा है। इसलिए व्यापारियों के लिए विशेष ध्यान देना धाप के लिए भत्यावश्यक है। रेलवें 🖁 में 🌋 जो माल गोदामों के प्लेटफार्म हैं वे भी बहुत छोटी जगह मे हैं। उन को भी बढ़ाना बाहिए । रेलों मे जो घाटा होता है उसके लिए कहा जाता है कि बहुत से याती बिना टिकट यात्रा करते हैं। लेकिन वह टिकट का पैसा उन से ले लिया जाता है क्यों कि जो रेलवे प्रशासन की तरफ से टिकट चेक करनें वाले हो ते हैं बेउन से पैसे ले लेते हैं। लेकिन यह पैसा रेलवे के पास न जा कर उन कर्मचारियों की जेब में चला जाता है। इसलिए इस बिल मे जो सात दिन की प्रविध रखी है उन को बढ़ा कर 30 दिन नहीं तो पन्द्रह दिन या 20 र्दिन श्रवस्य होना चाहिए ।

बत में में बपने निर्वाचन क्षेत्र की बात भी कहना बाहंगा। मैं हर सेशन में कहता हुं लेकिन मंत्री महोदय ध्यान नहीं देते हैं। मेरे निर्वाचन क्षेत्र टोंक में कोई रेलवे लाइन नहीं है। इस के भलावा कोटा से भजमेर भीर देवडी से केकड़ी तक भी रेलवे लाइन चालू की जानी चाहिए। उस का सर्वे कभी का ही चुका है। लेकिन अभी तक कुछ काम नहीं हुआ। मंत्री महोदय को इधर भी बोड़ा व्यान देना चाहिए। इस बक्त वहां भकाल की स्थिति चल रही है। . इसलिए इन का बनना और भी जरुरी है। रेल में जो थर्ड क्लास के डिक्बें हैं उन के किए याजियों को वड़ी भारी कड़िनाई है। चंडे क्लास के डिब्बे भी हर एक्सप्रेस बाडी में बंदने फाहिए। इतका ही कह र् कर में अपनी बांत समाप्त करता हूं।

THE MINISTER OF RAILWAYS

listening to the observations made by the hen. Members on what I consider to be an innocuous suggestion to amend the Act to improve the efficiency of both the railways as wellas the trade in this country. Perhaps, if my employees also had a chance to expres; their views, they too would have come out with an opposition to this measure. As some of us have observed the trade requires some protection in the inefficiency that we are now facing in this country.

What is this measure? I have simply said that after the goods arrive at the station, please clear them within seven days, after which we do not hold ourselves responsible for their safety. Now, all the other arguments that the goods reach late, that the wagons get misdirected the inefficiency of the railways for which the trade is being punished, all these do ont come into the picture because no trader is being punished for all this It is only after the goods arrive at the station that we say "please clear them within seven days".

Now I would like the hon. Members to consider one proposition. What is the responsibility of the railways in this country? It is to carry goods. Now, when you entrust goods to us, we have the carrier's responsibility. When we reach the destination ,up to five hours our responsibility is of the carriers. Now you want us to look after your goods for thirty days. And what do you pay us for it? You want us to exercise all the prudent care that a reasonable man would exercise in respect of these goods costing crores of rupees and you expect our people to be honest and take over looking after of their goods free. But this responsibility is not placed on the other carriers like truck transport or shipping companies. In the case of shipping companies, by infernational agreement the limbility that each shipping company takes in respect of [SHRI T. A. PAI]

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a particular consignment is restricted. The truck companies are not willing to accept any responsibility even for the goods that they carry. But only the railways in this country are expected to take some responsibility for it and nobody feels any concern for it. Therefore, it is time that the railways also look into this because as a public carrier they are being put to a serious disadvantage. trucks have the option to pick up any load they like and so you do not expect them to take goods of low value at all. It is also open to them to quote any fare they like. But the The railways have no such option. trader can choose the railways to carry the goods when it suits But the railways cannot refuse to carry whatever is entrusted to them. At the same time, we are told to carry the goods at the lowest possible rate and not to make any losses

Now, take the case of some traffic like bamboos. Maybe, at one time we used to carry bamboos at a very concessional rate. Today it cost us Rs 123.91 to carry bamboos for 2,400 km but our tariff is only Rs. 99.70 That means, in respect of some commodities we are making losses. Now the time has come when we have to reconsider all this, because the rall-ways have not been careful enough to make this adjustment earlier.

I have known trade very well. I have also been very keen that the trade should modernise itself. It is not on ideblogical grounds that I have brought this. But if the trade wants wagons to be supplied in time, if the trade wants that these goods must be moved in time, what are my options?

I have been told, "Why don't you place further orders for wagons?". I have placed the maximum orders that is possible for me to place, for wagons. Orders for 40,000 wagons are outstanding. Though our reted capacity is 26,000 wagons per year, unfortunately, both in the public sector and in the private sector, we

are not able to get more than 12,000 wagons delivered to us. As against that, we have to condemn 5060 wagons every year. They go out-of-date and, perhaps, become perfectly useless. Therefore, unless I am able to get 26,0000 wagons every year for replacement and to take over additional load, I shall not be able to take the load that is prescribed for us during the Fifth Plan.

Apart from that, let us also remember one thing. It is suggested, don't you increase your wagons?". How much does a wagon cost today? In 1962-63, the cost of a wagon (4-wheeler) was Rs. 16,000. Now, today, it is hundred per cent more, that is, Rs. 32,000 a wagon. But the people pay me the same freight. With the investment that I make for every replacement which is at a higher price, I am not able to earn more. So, I think, in the interest of the people of this country, the limited resources that we have must be put to the maximum use. I am sure, nobody will object to that.

What was the proposition that I had placed before the House? was to increase the demurrage. Now, demurrage is not my income. In fact, the demurrage and wharfage that we are earning is Rs. 12-13 crores every year. As a result of my increasing the demurrage, either must earn by way of demurrage or Now, today, it is hundred per cent and to handover wagons to us so that we might be able to earn more by increasing the flects. I am interested in earning more freight by moving more goods than by making the trade and industry pay the penalty for not being efficient.

Of course, in any economy of rising prices even this may not mean much to some of the unscrupulous traders. They may feel, if the demurrage is increased, they can pass the element of demurrage to the consumer. How do I prevent it? If I also become a partner in that and

try to earn only through demurrage, I will be doing a damage to the conomy.

. I have known also one thing, that the trade knows only one language. It is no use frightening them with fines because fines are passed on to the consumer. Ultimately, they know only one language and that is, when they know that aftre the 7th day, the responsibility for the safety of goods will not be looked after by the Railways, I expect the trade to take delivery of the goods immediately because, otherwise, the losses will be all theirs.

Much has been made of my losses. I have been told, "Why don't you plug them?". I am anxious to plug them. But it must be said also as to what are the losses that we are making. As regards grains and pulses. every year, we are moving grains and pulses of the value of Rs. 1399 crores and the amount of compensation that we pay is Rs. 2.83 crores which is 0.20 per cent. Even transporting this quantity of grains and pulses, is it posisble for us to make up this loss however efficient we might be? Similarly, for transporting sugar worth Rs. 442 crores, the compensation that we pay is Rs 96 lakhs. For transporting coal and coke worth Rs. 170 crores, the compensation that we pay is Rs. 83 lakhs. In fact, for transporting iron and steel worth Rs. 1079 crores the compensation that we pay is Rs. 77 lakhs.

You will see from this that when you take into consideration the total value of goods that we transport every year, that is, Rs. 7500 crores, the damage that we pay by way of pilferage, theft, etc. does not amount to more than Rs. 12 crores and the freight that we collect is Rs. 750 crores. As a percentage, I would not attach much importance to it.

But this is a poor country; even if I can save Rs. 1 crore out of these! thefts, it will be all right. But it

does not mean that I must allow this theft to take place; it does not mean that I have to maintain this inefficiency even if it exists in the Rail-Where does this theft take place? Maybe, at the time of loading where the trade and my employees can be in collusion; if out of 100 bags, 90 bags are loaded. I have to pay at the destination the loss for 10. So, I have to plug wherever it is humanly possible provided the cost of plugging is not more than the cost of loss because that, too will have to be taken into consideration. But I hope, the trade will agree with me that scrupulous trade should not suffer.

It has been pointed out to me that our nationalised banks have been inefficient

SHRI HAMENDRA SINGH BA-NERA (Bhilwara): If is a fact,

SHRI T. A. PAI; Any way, in this respect, I will explain the whole transaction to you.

The bills that are given to them are received late and, therefore, people have difficulties. It is a great tribute to my Railways that my wagons move faster into the stations than the Railway Receipts in this country. At least it must be admitted that is a compliment—where it is a compliment I am prepared to take itthat the wagons in this country, contrary to whatever has expressed, move faster than the bills of lading. It is also a fact that the bill of lading can be manipulated; there can be delay caused in the issue of bill of lading; and I assure the hon. members that, if there is any delay on the part of Railways in issuing the bill of lading, I shall punish it severely because I know that this kind of manipulation can take place; I would like to prevent it. The moment your goods are delivered to us, I want the bill of lading to be passed on to you.

I wanted the period—not even seven days—to be reduced to three

[Shri T. A. Pai.] days. I met all the bankers in this country and had a discussion with them about this whether I would be justified in reducing it to three days. They pointed out to me that 75 per cent of these bills of lading are discounted by the banks and the risk, therefore, passed on to them and, therefore, if at the end of three days they did not take delivery of the goods, the banks themselves would suffer. On the understanding that the banks will take care to take delivery of the goods, I have agreed to give seven days, and I am sure, the banking system will also co-operate with the trade in trying to see that difficulties do not arise. am also anxious that the banking system and the Railways should coordinate their activities and try to modernise their practices, and even in case the bill of lading does not reach, the customer should have no difficulty in taking delivery of the goods on a simple indemnity. assured the trade that the procedure would be simplified, 'please give me the assurance to carry out the 'objective'; all that I had in mind was to see that the wagons that we have are put to the maximum use so that trade itself would benefit. nately, it was pointed out to me that it is only in the case of low rated goods that people are now prepared to delay the wagon and that there is no delay in respect of high-rated goods. It is not so. In West Bengal, during Puja days, it was the usual complaint that the wagons were not taken delivery of, that the goods were lying on the platform, and recently, this year, the West Bengal Government, under the Defence of India Act, had to seize our wagons because there was no alternative for them.

Again I have been told that Railways are likely to lose traffic to the trucks, if I introduce this. know that the trucks do not take this risk and therefore, there would be unfair competition with them.

After all, the Indian Railways system in this country has to move goods even of low-rated traffic. Hon. members have suggested, why do I amend only one section of this 19th Century Act.

I have appointed a Special Officer to go into the Railway Act would like to completely overhaul it so that the Railways have a most modern organisation. But, when I came before the House just to amend one section if I had this difficulty, I do not know how long this Railway Act will take to get amended. Anyway I hope that I will have the support because under the fullest 1890 Act so much of vested interests might have been created who do not want any change and they want the status quo of inefficiency to continue. I hope the House will give me the maximum support. It does not matter even if it hurts somebody but it is not meant to intentionally hurt anybody. It is possible for us to get over all the problems because the Railways is a business organisation and I would like to move all the goods that we get. I can produce very complimentary letters, even from the private sector thanking me, to move cement even faster much faster than in the previous years and I think it will be shared by others also who are interested in trade.

I was asked, 'Why don't you accept 15 days? What is the difference between 10 days and 15 days?' I give three days also in advance to give notice and I have said seven days. So, it means 10 days. Originally, I intended only three days but at the instance of the bankers, I have made seven days. If there are any inconveniences caused and if they are genuine, I will certainly see that the Railway administration gets into the habit of looking into the difficulties and solving them.

श्री श्री किशन मोदी : (सीकर) : इस बिल के पास होने से कितनी पसँटेज में लोडिंग बढ जायेगी, यह बताने की कृपा करें।

SERI T. A. PAI: I am unable to say. I only went that I should not take the responsibility of the goods which is fair enough. It is said that there will be more thefts if I deliver the goods after seven days. why should I hold the goods for 39 days? I do not understand this argument. If there are thefts, the thefts will be at the risk of the consignee and he will take care to see that there are no thefts. Now, if I take the responsibility for 30 days, he will be as much interested in the thefts as anybody else. Therefore, I do not wish to argue this case.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Indian Railways Act, 1890, be taken into consideration."

The motion was adopted. Clause 2 (Amendment of Section 77) SHRI T. A. PAI: I beg to move:

Page 1, line 4,-

after "section 77" insert-

",and in sub-section (3) of section 77C," (1)

DEPUTY-SPEAKER: The MR. question is:

Page 1, line 4,-

after "section 77" insert-

", and in sub-section (3) of section 77C," (1)

The motion was adopted.

SHRI B. R. SHUKLA (Bahraich): I beg to move:

Page 1, line 5,-

for "seven days" substitute-"fifteen days" (2)

DEPUTY-SPEAKER: The MR. question is:

Page 1, line 5,-

for "seven days" substitute-· "fifteen days" (2)

The motion was negatived.

MR. DEPUTY-SPEAKER: question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI T. A. PAI: I move:

"That the Bill, as amended, be passed."

MR DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

SHRI M. C. DAGA (Pali): Just one minute, Sir.

MR DEPUTY-SPEAKER: If you wanted to speak in the Third Reading, why did you not send a slip to me?..

SHRI M. C. DAGA: Just two minutes, Sir.

DEPUTY-SPEAKER: No. please. I have already put the question Now the question is:

"That the Bill, as amended, be passed."

The motion was adopted.

14.42 hrs.

INDUSTRIAL DEVELOPMENT BANK OF INDIA (AMENDMENT) BILL

DEPUTY-SPEAKER: House will now take up Industrial Development Bank of India (Amendment) Bill. Shrimati Sushila Rohatgi.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Mr. Deputy Speaker, Sir, I beg to move*:

"That the Bill to amend the Industrial Development Bank of

[·] Moved with the recommendation